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GOVERNMENT OF INDIA

CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 26th August, 1976.

NOTIFICATION
(INCOME-TAX)

No.1454 (F.No.191/22/76-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.579 (F.No.187/2/74-IT(AI) dated 20.7.1974 as amended from time to time.

1. After the last entry under column 3 against Sr.No.1-A the following shall be added:

INCOME TAX	HEADQUARTERS	JURISDICTION
COMMISSIONER	Jullundur	11. I.T.O., Special Circle, Jullundur who shall have Jurisdiction over all persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign exchange racketeering) and/or conservation of Foreign Exchange & Prevention of Smuggling Activities Act, 1974 and which fall under the jurisdiction of C.I.T., Jullundur.

This notification shall have effect from 1.9.76.

Sd/-

(T.P.JEJUNWALA)

DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

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Sd/-

(T.P.JEJUNWALA)

DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE

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